

to the following amendment made by the Lok Sabha at its sitting held on the 19th February, 1963, in the Delhi Rent Control (Amendment) Bill, 1963:—

*Enacting Formula*

That at page 1, line 1, for "Thirteenth" substitute "Fourteenth.",

12.12½ hrs.

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th March, 1963, will consist of:—

- (1) Further discussion of the Railway Budget for 1963-64.
- (2) Discussion and voting of:  
Demands for Grants (Railways) For 1963-64. Supplementary Demands for Grants (General) For 1962-63.
- (3) Consideration and passing of the Central sales Tax (Amendment) Bill, 1963.
- (4) Consideration of a motion for reference of the Government of Union Territories Bill, 1963 to a Joint Committee.
- (5) General Discussion on the General Budget for 1963-64.
- (6) Discussion on the statement laid on the Table of the House by the Minister of Finance on the 20th February, 1963 regarding the gold control scheme to be raised by Shri Prakash Vir Shastri and others on Tuesday, the 5th March, 1963 at 4.00 p.m.

**Shri Hari Vishn Kamath (Hoshangabad):** Mr. Speaker, by your leave, I wish to raise two points. First, I re-

quest you to direct the Minister of Parliamentary Affairs to let us have the time schedule for the Demands of the various Ministries as early as possible. Secondly, there is another matter which is rather important from the point of view of parliamentary traditions, and that is the general discussion of the General Budget. It is with considerable trepidation that I would like to bring to the notice of the House the fact that both the budgets, Railway Budget as well as the General Budget, are being discussed in the Rajya Sabha first and then in this House. I do not wish to say for the moment anything derogatory to the other House. We are the two Houses of Parliament and we are supplementary and complementary to each other. But, as you know very well, and the House knows very well, the Constitution itself has assigned certain powers and functions to this House, which are not applicable in the same measure to the other House. That is to say, they are not on a par with regard to certain matters like the budget, Finance Bill, money Bills and financial matters in general. So, it would be in the fitness of things, it would be most appropriate—if it is not too late, it can be done this year itself; otherwise, if it is late, it can be done from next year onwards—if you could direct the Government, the Finance Minister and the Minister of Parliamentary Affairs, to see to it, to ensure that the budgets, both the Railway Budget as well as the General Budget are discussed first in this House. If it is necessary for that purpose, the Rajya Sabha, which always adjourns for a month after the discussion of the general budget, could discuss the President's Address, adjourn for a month and when it reassembles it could discuss the General Budget and the Appropriation Bill. I am sure, my colleagues will agree with me that this House, as the lower House, has got prior right in this matter to discuss the budget before the other House, the Rajya Sabha, discusses this matter.

**Shri Tyagi (Dehra Dun):** It is a good idea.

**Shi Satya Narayan Sinha:** Sir, as you are aware, this matter was discussed in the last meeting of the Business Advisory Committee and Government is considering this point. For the last seven or eight years we have been following this practice. So far as this year is concerned, nothing can be done at this stage because the discussion on the Railway Budget has already started there. So far as next year is concerned, as I have promised to you Government is considering the matter and whatever is possible will be done.

**Shri Hari Vishnu Kamath:** Other wise also, the discussion becomes somewhat stale here.

**Mr. Speaker:** I have already taken up this matter and drawn the attention of the Government to his point through the Minister of Parliamentary Affairs. I also feel that certain rights and privileges enjoyed by the Members of this House should not be curtailed in any manner. The convenience of Government alone cannot be a valid reason for curtailing, the privileges of this House. Government have to see that the discussion on the Budget takes place here first and then in the other House, because it is the privilege of this House to discuss that and to make any modifications or sanction the grants without any modifications. If they discuss it first and then we follow it, it would amount to reversing the process. Therefore, it would not be possible for this House to agree to that curtailment of its rights. I have already drawn the attention of Government to this matter and, I am sure, it will not happen again.

Bills to be introduced.

**Shri U. M. Trivedi (Mandsaur):** May I make one request in regard to this matter? It is all very well, as you have suggested, that in future the Government might not do it; but the point that still remains is—as I am told and, I think, it is correct—that concessions are....

**Mr. Speaker:** That would not be done.

**Shri U. M. Trivedi:** But that has already been done. I am most respectfully submitting that it is not merely the question of discussion but it is a question of announcement of concessions in the Upper House. That is the point to be considered.

**Shri Hari Vishnu Kamath:** May we also have an assurance that, as the General Budget is going to be discussed in the other House first, any concessions of similar nature will not be announced, indicated or hinted at there by the hon. Finance Minister?

**Shri Satya Narayan Sinha:** I have spoken to the hon. Finance Minister and he has given an assurance that no kind of concession, if there is any, will be announced in the other House.

12.18 hrs.

APPROPRIATION (RAILWAYS)  
BILL\*, 1963

**Mr. Speaker:** Bills to be introduced.  
Shri Swaran Singh.

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** Sir, with the permission of Shri Swaran Singh, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways.

**Mr. Speaker:** It would be a novel procedure if the hon. Minister is present here and it is stated by his deputy that he is going to move it with his permission.

**The Minister of Railways (Shri Swaran Singh):** It should have been with your permission, Sir.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 2.3.1963.